

Retired Supreme Court Chief Justice Arun Mishra appointed as the Chairman of the National Human Rights Commission

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Former Justice (Retired) Arun Kumar Mishra appointed as a Chairman of the National Human Rights Commission. CJ. Arun Kumar Mishra was one of the Chief Justice of the Supreme Court. He'll be appointed as the 8th Chairperson of NHRC. The Former Chairman was Justice H. L. Dattu whose tenure completed 2 December 2020.



Before that , he acts as a Chief Justice of the Calcutta High Court and Rajasthan High Court. He also served his duties as Justice of the Madhya Pradesh High Court.

National Human Right Commission is a Constitutional Body. Its Composition was on 12 October, 1993 . It works and give protection for the Human Rights. Its Headquarters are in New Delhi. Its motto is “*Sarve Bhavantu Sukhinah*” which relates to Peace i.e. “All be happy”.

The National Human Rights Commission consists of:

- The Chairman and Five members;
- A Chairperson, who was the Chief Justice of India or
- A Judge of the Supreme Court.
- One member shall be a Judge of the Supreme Court of India or,
- One member shall be , the Chief Justice of a High Court.
- Three Members, from which one shall be a woman appointed from the person having knowledge, practical experience of the matters related to human rights.

Apart from that the Chairpersons of National Commissions-

- ❖ National Commission for Scheduled Castes,
- ❖ National Commission for Scheduled Tribes,
- ❖ National Commission for Women ,
- ❖ National Commission for Minorities,
- ❖ National Commission for Backward Classes,
- ❖ National Commission for Protection of Child Rights;
- ❖ The Chief Commissioner for Persons with Disabilities are considered to be as- ex officio members
- ❖ The Judges sitting of the Supreme Court or
- ❖ Sitting Chief Justice of any High Court can be appointed only after the deliberation with the Chief Justice of Supreme Court.

Functions: The National Human Rights Commission performs the following functions

- ❖ Inquiring the violations of human rights by Government of India or negligence of violation by a public servant.
- ❖ Recommended measures shall be taken by the Protection of Human Rights for their effective implementation.
- ❖ Reviewing the factors which includes terrorism acts that inhibit the enjoyment of human rights and recommend appropriate remedial measures.
- ❖ To study treaties and other international level on human rights and make recommendations for their effective implementation.
- ❖ It promotes the research work in the field of human rights.
- ❖ Frequently visit to jails.
- ❖ Engaged in education of human rights among different sections of society and promoting awareness for the safeguards available for the protection of these rights through publications, the media, seminars and other available means.
- ❖ To encourage the efforts of NGOs , institutions, to work in the field of human rights.
- ❖ It considered necessity for the protection of human rights.
- ❖ Any public record or copy can be requested to take from any court or office.